

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 668 OF 2019 IN**  
**DFR NO. 1489 of 2019**

**Dated: 15<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s IA Hydro Energy Pvt Ltd.**

**...Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Anr. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

Ms. Soumya Roop Sanyal  
Ms. Heena Rohra for R-2

**ORDER**  
**(IA No. 668 of 2019 – for delay in filing)**

There is 340 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may kindly be condoned.

We have heard learned counsel for the applicant/appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

**DFR NO. 1489 OF 2019**

**Admit.**

Registry is directed to number the appeal.

Appearance objections on the main appeal, if any, shall be filed on or before 26.08.2019, after duly serving copy to the other side. Thereafter, rejoinder, if any, shall be filed on or before 09.09.2019, after duly serving copy to the other side

List the matter on **17.09.2019**, as agreed by learned counsel for both the parties.

**(S.D. Dubey)**  
**Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**